

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO- 1904
TO BE ANSWERED ON- 07/08/2024

DISPLACEMENT OF TRIBES

1904 SHRI MOHAMMED NADIMUL HAQUE:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether Government is aware of Tribes who have lost the Scheduled Tribes status due to displacement in the last five years, if so, the details thereof;
- (b) whether Government has received any proposals for inclusion of such tribes in the ST list; and
- (c) the measures taken by Government to ensure inclusion of such tribes in Central welfare schemes?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI DURGADAS UIKEY)

(a) to (c): No such issue regarding any Tribe who has lost Scheduled Tribes status due to displacement in the last five years has come to the notice of Ministry of Tribal Affairs.

The Government of India on 15.6.1999 (further amended on 25.6.2002 and 14.9.2022) has approved the modalities for deciding the claims for inclusion in, exclusion from and other modifications in the Orders specifying lists of Scheduled Tribes. According to these modalities, only those proposals which have been recommended and justified, along with ethnographic details by the State Government/UT Administration concerned, can be processed further. Thereafter, it has to be concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST) before being considered for amendment legislation. All actions are taken as per these approved modalities. The recommendation of the concerned State Government is pre-requisite to process the case further. Proposals for inclusion in, exclusion from and other amendments in the list of Scheduled Tribes of any state are further processed according to these modalities.
